

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/02/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/74/2016
NAME OF THE PETITIONER(S) : S.R. Radhakrishnan
NAME OF THE RESPONDENT(S) : M/s Rajaram Mills Private Limited & 6 others
UNDER SECTION : 397/398


S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1.	S. HARI	Counsel for R7	[Signature]
2.	T.V.P. Saivihar for Kumar Pal Chohan	Counsel for R1-R6	T.V.P. Saivil
3.	ROHAN RATASEKARAN for Ragappal & Raghunathan Advocates	Counsel for Petitioner	[Signature]

ORDER

Shri Rohan Rajasekharan, counsel for petitioner present. Shri T V P Sai Vihari, counsel for R1 to R6 and Shri S Hari, counsel for R7 are present. Counsel for R7 submitted that there is a proposal to sell machinery with the cooperation of the State Bank of India. Counsel for petitioner stated that he did not have any information in this regard. Both the counsels reported that there is a chance of settlement between the parties. In the circumstances counsel for respondents are directed to put forth their proposals and inform the same to the petitioners and report the outcome of the settlement talks by the next date of hearing. Put up on **24.03.2017 at 10.30 A.M.**


(K.Anantha Padmanabha Swamy)
Member (Judicial)